

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

Appeal No. 431/59/ND/2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2018

NAME OF THE COMPANY: M/s. Tara Chopra V/s. Sir Sobhaa Singh Public Charitable Trust & Ors.

SECTION OF THE COMPANIES ACT: 59

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
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| Present: | Ms. Manmeet Arora, Mr. Vinay Shukla, Mr. Nikhil Parikshit and Mr. Samapika Biswal, Advocates for the Petitioner. Mr. Ritin Rai, Ms. Kritika Bhardwaj and Ms. Nishtha Khurana, Advocate for R-2 Ms. Monica Phartyal, Advocate for Respondent 4 | | | |
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ORDER

Ld. Counsel for the parties submit that no compromise has been effected between them as yet. However, this Bench is of the opinion that it would be expedient for the parties to explore the process of mediation before a trained mediator.

In view of the same, the matter is adjourned to enable the parties to *propose* ^{the name} a Sr. Mediator of the Delhi High Court.

To come up on 28th September, 2018.

-sd-
(Deepa Krishan)
Member (T)

-sd-
(Ina Malhotra)
Member (J)